

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 49

CA 296/2021 MA 3002/2019 CA 417/2021 In CP 3638/MB/2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 27.07.2022

NAME OF THE PARTIES: - **Union of India V/s Infrastructure Leasing & Financial Services Ltd & Ors**

Appearance (via video-conference):

For Union of India	:	Mr. Aditya Sikka, Advocate
For the Applicant – MA 3002	:	Mr. Ankit Lohia, Advocate
For the Axis Bank	:	Mr. Shyam Kapadia, Advocate
For Additional R1	:	Counsel Mr. Shyam Kapadia a/w Mr. Chaitanya Mehta and Ms. Sonali Aggarwal i/b. M/s. Dhruve liladhar & Co.
For the Applicant – CA 296	:	Ms. Drishti Das a/w Ms. Roma Bhojani i/b Cyril Amarchand Mangaldas

Section 242(4),241-242 of the Companies Act, 2013

ORDER

Ld. Counsel for the Parties are present. List these Applications on Board on 03.08.2022 for further consideration and hearing. In the meantime, Parties are directed to complete the pleadings well before the adjourned date.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)

VEDANT